

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO 310
TO BE ANSWERED ON 01.12.2015

Review of Performance of PCBs

310. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has reviewed the performance of Pollution Control Boards (PCBs) set up in the country, particularly in Jharkhand;
- (b) if so, the details and outcome thereof;
- (c) the total number of cases brought to the notice of the Government regarding violation of pollution and environmental laws and regulations in the country during the last two years and the current year; and
- (d) the details of the action taken by the Government against the guilty persons State/Union territory-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) The Central Pollution Control Board (CPCB) is coordinating the activities relating to prevention and control of pollution with the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). CPCB periodically organize interactive and review meetings with SPCBs/PCCs including Jharkhand State Pollution Control Board on various issues relating to prevention and control of pollution. The important issues reviewed in such meetings and the action plan formulated include Water and Air quality monitoring, industry specific pollution abatement programmes, restoration of environmental quality in Critically Polluted Areas, waste management and river cleaning programme etc.

(c) & (d) State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) are filing cases in various courts based on the cases of non-compliance observed by them. The details of cases filed, disposed and pending, statewise are annexed.

**Annexure referred in reply to parts (c) and (d) of the Lok Sabha Unstarred
Question No. 310 due for answer on 01.12.2015 regarding "Review of
Performance of PCBs" raised by Shri Ravindra Kumar Pandey**

DETAILS OF STATE WISE COURT CASES

| S. No. | Name of the SPCB/PCC | Total Cases filed against violators under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 | Total Cases Decided | Total Cases Pending |
|--|----------------------|---|---------------------|---------------------|
| 1 | Assam | 35 | 17 | 18 |
| 2 | Arunachal Pradesh | 1 | - | 1 |
| 3 | A.P. | 478 | 409 | 69 |
| 4 | Bihar | 159 | 43 | 116 |
| 5 | Chhattisgarh | 86 | - | 86 |
| 6 | Goa | - | - | - |
| 7 | Gujarat | 3077 | 2026 | 1051 |
| 8 | Haryana | 151 | 5 | 146 |
| 9 | H.P. | 78 | 43 | 35 |
| 10 | J & K | 87 | 1 | 86 |
| 11 | Jharkhand | - | - | - |
| 12 | Kerala | 71 | 63 | 8 |
| 13 | Karnataka | 237 | 118 | 119 |
| 14 | Maharashtra | 601 | 521 | 80 |
| 15 | M.P. | 333 | 121 | 212 |
| 16 | Meghalaya | - | - | - |
| 17 | Manipur | 4 | - | 4 |
| 18 | Mizoram | - | - | - |
| 19 | Nagaland | - | - | - |
| 20 | Orissa | 247 | 75 | 172 |
| 21 | Punjab | 918 | 851 | 67 |
| 22 | Rajasthan | 239 | 65 | 174 |
| 23 | Sikkim | - | - | - |
| 24 | Tamil Nadu | 455 | 422 | 33 |
| 25 | Tripura | 18 | 12 | 6 |
| 26 | U.P. | 308 | 214 | 94 |
| 27 | Uttrakhand | - | - | - |
| 28 | West Bengal | 6 | 3 | 3 |
| Cases filed by CPCB before Delegation of power to Pollution Control Committee | | | | |

| | | | | |
|---|--------------------|-------------|-------------|-------------|
| | Chandigarh | 4 | 4 | - |
| | Delhi | 186 | 185 | 1 |
| Cases filed by various Pollution Control Committee | | | | |
| 1 | Andaman & Nicobar | - | - | - |
| 2 | Daman, Diu & DNH | - | - | - |
| 3 | Lakshadweep | - | - | - |
| 4 | Delhi | 662 | 456 | 206 |
| 5 | Chandigarh | 2 | - | 2 |
| 6 | Pondicherry | - | - | - |
| | GRAND TOTAL | 8443 | 5654 | 2789 |

Source: Central Pollution Control Board, Delhi